

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/750 /2008-751 /2008,748-749, 802 /2008-803 /2008 - CU[DB]

Date 12/03/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S KOCHAR SUNG-UP ACRYLIC LTD.

VILLAGE- BALACHACK, NEAR GOHLWAR RAILWAY STATION
TARN TARNA ROAD, AMRITSAR.
M/S KOCHAR SUNG-UP ACRYLIC LTD

Appellant

Vs

Respondent

C.C. (PREVENTIVE) AMRITSAR

I am directed to transmit herewith a certified copy of **Final order No. C/96-101** **2009 CU[DB]** dated 03.03.09
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C. (PREVENTIVE) AMRITSAR, CUSTOM HOUSE,
CENTRAL REVENUE BUILDING, THE MALL, AMRITSAR 143001.

2. Adv. / Consult

MR.SAURABH KAPOOR, ADVOCATE

11-YADVINDRA COLONY, THE MALL, PATIALA 147001

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A.Iscon Mall,Above Star India Bazar,Satellite Road,Ahmedabad-15

15 Office Copy

16 Guard file


Assistant Registrar
(Customs Appeal Branch)

17. M/S PEE AAR EXIM,
A-32/8375, DEEP NAGAR, NEAR AMIT GAS
KARABARA, LUDHIANA.

Please see addresses at back.

P.T.O

**IN THE CUSTOMS, EXCISE & SERVICE
TAX APPELLATE TRIBUNAL,
WEST BLOCK NO. 2, R.K. PURAM,
NEW DELHI**

COURT – III

**C/COD/339-40, 351-52/08, 337-338/08 IN AND CUSTOMS
APPEAL NO. 750-51, 802-803 & 748-749 OF 2008**

[Arising out of Order-in-Appeal No. 14-21/CUS/LDH/08 dated 24.3.2008 & 30-34/CUS/LDH/08 dated 25.3.2008 both passed by the Commissioner of Customs(Appeals), Chandigarh]

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)
Hon'ble Mr. P.K. Das, Member (Judicial)

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	or
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities?	yes

M/s. Roshan Lal Chander Mohan,
M/s. Kochhar Sung up Acrylic Ltd.,
M/s. Summit Wool Processores,
M/s. Pee Aar Exim,
M/s. Rajesh Kumar Goyal & Sons,
M/s. Sagar Knitt Wears

Appellant

Vs.

C.C., Amritsar

Respondent

Appearance:

None for the appellant;
Shri A.K. Madan, D.R. for the Revenue

Coram:

Hon'ble Mr. M. Veeraiyan, Member (Technical);
Hon'ble Mr. P.K. Das, Member (Judicial),

Date of hearing/decision: 3rd March, 2009

FINAL ORDER NO. 496-101/09 **dated** _____

Per P.K. DAS:

The applicants filed these application for condonation of delay in filing the appeals. It appears from the records that on 27.1.2009 matter was adjourned at the request of the Advocate. Today, when the matter was called, none appeared on behalf of the applicants. It seems that the applicants/appellants are not interested to pursue their applications/appeals. In these circumstances all the applications along with appeals are ^{dismissed} ~~rejected~~ for non-prosecution.

(Dictated & pronounced in the Open Court.)

(M. VEERAIYAN)
MEMBER (TECHNICAL)

(P.K. DAS)
MEMBER (JUDICIAL)

RK